FINANCIAL EXPRESS

Vandana Vidhyut Limited (In Liquidation)

Liquidator: Mr. Sanjay Gupta

Registered Office: Vandanaa Bhawan, M.G.Road, Raipur CT 492001, IN. E-mail ID: assetsale2@aaainsolvency.in; vandana.vidhyut@aaainsolvency.com Contact No.: +91 8800865284 (Mr. Puneet Sachdeva/Md.Wasim) E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016 Date and Time of E-Auction:27th August, 2021 at 03.00 pm to 05.00 pm (With unlimited extension of 5 minutes each)

Last date of submission of EMD: 25th August, 2021

SALE NOTICE

Sale of Assets and Properties owned by Vandana Vidhyut Limited (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Cuttack Benchvide order dated 16th December, 2019. The sale will be done by the undersigned through the e-auction platform https://aaa.auctiontiger.net.

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	Asset Description	Block	Reserve Price (In Rs.)	Amount (In Rs.)	Incrementa Value (In Rs.)		
	Thermal Power Plant 2x135 MW Capacity (Complete plant on Slump Sale basis) Leasehold Land (Area 644.69 Acres), and Building including shed along with plant and machinery situated at Korba, Chhattisgarh.	А	307 Crores	10 Crores	2 Crores		
	Coal Stock at 2x135 Thermal Power Plant (Quantity of the coal is approximately 11000 MT)	В	53.88 Lakhs	5.40 Lakhs	2 lakhs		
ı	Terms and Condition of the E-auction are as under						

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS

- BASIS" through approved service provider M/S E-Procurement Technologies Limited (Auction Tiger). 2. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Liquidator can retain the EMD of H2 bidder too. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 30 days on issuance of the LOI by the Liquidator.
- 3. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder. In such case, the Liquidator would have right to invite the H2 bidder to become successful Bidder.
- 4. In case the successful buyer requires the issuance of documents in the name of another individual/nominee/registered company, prior information to this effect shall be given to the Liquidator by way of a formal letter and undertaking in the prescribed format. 5. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/
- proceeding at any stage without assigning any reason thereof. 6. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.

postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction

7. E-auction date & Time: 27.08.2021 at 3.00 pm-5.00 pm (with unlimited extension of 5min) All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e. https://insolvencyandbankruptcy.in/ and from the E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted on vandana.vidhyut@aaainsolvency.com.

sd/-Sanjay Gupta (Liquidator)

Vandana Vidhyut Limited in Liquidation IBBI Regn. No. IBBI/IPA-001/IP-P00117/2017-18/10252

Address: E-10A, Kailash Colony, Greater Kailash-I, New Delhi 110048 Date: 28.07.2021 Email ID: assetsale1@aaainsolvency.in; sanjaygupta@aaainsolvency.com Place: Delhi Contact No.: 011 4666 4627; +91 8800865284 (Mr. PuneetSachdeva/Md. Wasim)

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF

GAYATRI TISSUE & PAPERS LIMITED Corporate Identification Number: L45100MH1987PLC042141

Registered Office: 16/37, No.5, Near Prabodhan Krida Bhawan, Siddhartha Nagar, Goregaon (West),

Mumbai - 400 104, Maharashtra, India Corporate Office: B-1, TSR Towers, 6-3-1090, Rajbhayan Road, Somajiguda, Hyderabad-500 082, Telangana, India B-1, TSR Towers, 6-3-1090, Rajbhayan Road, Somajiguda, Hyderabad-500 082, Telangana, India

Tel No: +91 40 2331 0330 / 4284 / 4296; Fax No: +91 40 2339 8435; Website: www.gtpltd.co.in; Email ID: csdinesh@gayatri.co.in; cs@gayatri.co.in

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of VR Integrated Project Management Private Limited ("Acquirer") pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 3,75,300 (Three Lakh Seventy-Five Thousand Three Hundred) fully paid-up equity shares of Rs.10.00/- (Rupees Ten Only) ("Equity Shares") each representing 25.02%# of the voting share capital of Gayatri Tissue & Papers Limited ("GTPL" or the "Target Company"), at a price of Rs. 28.00/- (Rupees Twenty-Eight Only) per Equity Share ("Offer Price") payable in cash ("Open Offer").

Note: #As per the SEBI (SAST) Regulations, the Open Offer under Regulation 3 (1) and Regulation 4 is required to be given for at least 26% of the voting share capital of the Target Company, However, the shareholding of the Public Shareholders, as on date, is 25.02%, therefore the Offer Shares represent 25.02% of the voting share capital of the Target Company. This Advertisement is to be read in conjunction with the Public Announcement dated Tuesday, June 01, 2021 ("PA"); and the Detailed

Public Statement dated Saturday, June 05, 2021, which was published on Monday, June 07, 2021, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ("DPS"). Offer Price: The Offer Price is Rs.28.00/- (Rupees Twenty-Eight Only) per Equity Share payable in cash. There has been no

- revision in the Offer Price: Recommendations of the Committee of Independent Directors: The Committee of Independent Directors of the Target
- Company ("IDC") has opined that the Offer Price of Rs.28.00/- (Rupees Twenty-Eight Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC has published its recommendation on Wednesday, June 28, 2021, in the same newspapers in which the aforesaid Detailed Public Statement was published;
- This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations; Venture Capital & Corporate Investments Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Public
- Shareholders of the Target Company whose names appear as on the Identified Date i.e., Thursday, 15 July, 2021, have been dispatched through registered post on Thursday, 22 July, 2021. Additionally, the electronic dispatch of Letter of Offer to those Public Shareholders who have registered their Email-ID with the depositories has been completed on Thursday, 22 July, 2021.
- Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website at www.sebi.gov.in, Manager to the Offer's website at www.capitalsquare.in, and BSE Limited's website at
- Public Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement of the Offer" beginning on page 17 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer; Instruction for Public Shareholders
- In case the Equity Shares are held in physical form

Public Shareholders holding Equity Shares in physical form may participate in this Open Offer by approaching their Selling Broker by providing relevant information and documents as mentioned in Paragraph 7.9. of the Letter of Offer along with Form SH-4.

- In case the Equity Shares are held in demat form
- Public Shareholders holding the Equity Shares in demat form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.10 of the Letter of Offer along with other details.
- All the observations received from Securities and Exchange Board of India vide letter bearing reference number 'SEBI/HO/CFD/DCR3/OW/P/2021/15108/1' dated Tuesday, 13 July, 2021, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer.
- There are no other material updates in relation to this Open Offer since the date of the Public Announcement, save as otherwise disclosed in the Detailed Public Statement, and the Letter of Offer. As on the date of this Advertisement and in the best of knowledge of the Acquirer, there are no statutory approvals required to be implemented by them to complete this Open Offer.

Schedule of Activities:

Activities	Original Schedule		Revised Schedule		
	Date	Day	Date	Day	
Date of the Public Announcement	1 June, 2021	Tuesday	1 June, 2021	Tuesday	
Last date of publication of Detailed Public Statement in newspapers	8 June, 2021	Tuesday	8 June, 2021	Tuesday	
Last date of filing of the Draft Letter of Offer with SEBI	15 June, 2021	Tuesday	15 June, 2021	Tuesday	
Last date of Public Announcement for Competing Offer#	29 June, 2021	Tuesday	29 June, 2021	Tuesday	
Last Date for receiving comments from SEBI on the Draft Letter of Offer (In the event SEBI has not sought clarification or additional information from the Manager to the Offer)	6 July, 2021	Tuesday	13 July, 2021**	Tuesday	
Identified Date*	8 July, 2021	Thursday	15 July, 2021	Thursday	
Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	15 July, 2021	Thursday	23 July, 2021	Friday	
Last date by which committee of the Independent Directors of the Target Company shall give its recommendation to the Public Shareholders of the Target Company for this Offer	20 July, 2021	Tuesday	28 July, 2021	Wednesday	
Last date for revising the Offer Price / Offer Size	22 July, 2021	Thursday	29 July, 2021	Thursday	
Offer Opening Public Announcement	22 July, 2021	Thursday	29 July, 2021	Thursday	
Date of commencement of Tendering Period (Offer Opening Date)	23 July, 2021	Friday	30 July, 2021	Friday	
Date of closing of Tendering Period (Offer Closing Date)	5 August, 2021	Thursday	12 August, 2021	Thursday	
Date by which all requirements including payment of consideration would be completed	23 August, 2021	Monday	30 August, 2021	Monday	

#There was no competing offer for the Acquirer's Open Offer;

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in this Open Offer any time before the closure of this Open Offer;

**Actual date of receipt of SEBI's final observations:

- 10. The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in and Manager to the Offer at www.capitalsquare.in;
- 11. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.

Issued by the Manager to the Offer

CAPITALSQUARE Teaming together to create value

Date: Wednesday, July 28, 2021

financialexp.epa

Place: Mumbai

CAPITALSQUARE ADVISORS PRIVATE LIMITED

208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East). Mumbai 400 093, Maharashtra, India. Tel: +91-22-6684 9999/ +91 98742 83532; Website: www.capitalsquare.in

Email Id: tanmoy.banerjee@capitalsquare.in / mb@capitalsquare.in Contact Person: Mr. Tanmoy Banerjee SEBI Registration No: INM000012219

On behalf of the Acquirer

Date: 28.07.2021

Place: Delhi

VR Integrated Project Management Private Limited

BARODA MUTUAL FUND



NOTICE CUM ADDENDUM NO. 44/ 2021

Notice cum Addendum to the Statement of Additional Information ("SAI") of Baroda Mutual Fund ("Mutual Fund")

Appointment of Compliance Officer

Investors are requested to note that Mr. Umang Shah has been designated as Compliance Officer of Baroda Asset Management India Limited ("AMC") with effect from July 22, 2021 and shall be the Key Personnel of AMC.

Accordingly, the following details of Mr. Shah, shall be added under the section titled (I) -Information about the Sponsor, AMC and Trustee Company - (D) - Asset Management Company - (iii) - Key Personnel and Research Analyst of the AMC:

Name & Designation	Age / Qualification	Brief Experience			
Mr. Umang Shah Compliance Officer	32 years / B.Com, LLB and CS (Executive)	Mr. Umang Shah has over 8 years of experience in the Mutual Fund Industry. Prior to joining the AMC on March 15, 2021, he was associated with Nippon Life India Asse Management Limited, Aditya Birla Sun Life Asset Management Company Limited, BNF Paribas Asset Management India Private Limited & Motilal Oswal Asset Management Company Limited in roles & functions within the Compliance, Legal & Secretarial department.			

In view of the above, relevant changes shall be carried out in SAI. This Notice-cum-Addendum shall form an integral part of the SAI of the Mutual Fund. All the other features and terms & conditions of SAI shall remain unchanged.

For Baroda Asset Management India Limited (Investment Manager to Baroda Mutual Fund)

Place: Mumbai Date : July 28, 2021 Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

For further details, kindly contact:

Visit us at : www.barodamf.com • Email : info@barodamf.com

Baroda Asset Management India Limited CIN: U65991MH1992PLC069414 501, Titanium, 5th Floor, Western Express Highway, Goregaon (East), Mumbai - 400 063. Tel. No.: +91 22 6848 1000 • Toll Free No.: 1800 267 0189

SAGAR CEMENTS LIMITED CIN: L26942TG1981PLC002887 Regd. Office: Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033. Ph.040 23351571; Fax: 040 23356573 E-mail: info@sagarcements.in; Website: www.sagarcements.in

EXTRACT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS

FOR THE QUARTER ENDED 30[™] JUNE 2021

SI.	Particulars	Quarter ended	Year ended Audited	Quarter ended	
No.		30.06.2021	31.03.2021	30.06.2020	
1	Total Income from Operations	39,257	1,37,132	26,412	
2	Net Profit for the period before tax and exceptional items	7,689	28,111	5,504	
3	Net Profit for the period before tax after exceptional items	7,689	28,111	5,504	
4	Net Profit for the period after tax	5,009	18,560	3,600	
5	Total comprehensive Income for the period (Comprising profit/(loss) for the period after tax and other comprehensive income after tax)	5,009	18,567	3,600	
6	Reserve as shown in the Audited Balance sheet of the previous year	(#)	1,18,103	¥.	
7	Equity Share Capital (Face Value - Rs.10/- per share)	2,350	2,350	2,228	
8	Earnings per share (of Rs.10/- each) (not annualized)				
	(a) Basic	21.31	80.24	16.16	
	(b) Diluted	21.31	80.24	16.16	

Notes:

1. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under section 133 of the Companies Act, 2013 ("the Act" read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI"). Un-audited standalone financial results of Sagar Cements Limited (F in lakhe)

SI. No.	Deutlesslave	Quarter ended	Year ended Audited	Quarter ended	
		30.06.2021	31.03.2021	30.06.2020	
1	Total Income from Operations	28,398	1,00,170	19,485	
2	Profit before tax	6,563	24,239	5,073	
3	Profit after tax	4,336	16,196	3,399	

results for the quarter ended June 30, 2021 filed with the Stock Exchanges concerned under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of the un-audited standalone and consolidated results of the company for the guarter ended June 30, 2021 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

 The above unaudited financial results were reviewed by the Audit Committee and later approved by the Board of Directors at their respective meetings held on July 28, 2021. The Statutory Auditors have carried out a limited review of the financial results.

For Sagar Cements Limited

Sd/-Dr. S. Anand Reddy Place: Hyderabad Managing Director Date: 28.07.2021

SALE NOTICE

LANCO BABANDH POWER LIMITED- (In Liquidation) Liquidator: Mr. Sanjay Gupta Liquidator's Address: E-10A, Kailash Colony, Greater Kailash-I, New Delhi-110048 Email ID: assetsale2@aaainsolvency.in; lanco.babandh@aaainsolvency.com Contact No.: +91 8800865284 - Mr. Puneet Sachdeva/Asif Khan

E-Auction Sale of Assets under Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 27.08.2021 at 3.00 pm-5.00 pm (With unlimited extension of 5 minutes each) Last date of Receiving Bid & EMD: 25.08.2021 before 7:00 PM

Sale of Assets and Properties owned by Lanco Babandh Power Ltd-in Liquidation forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Hyderabad Bench vide order dated 27th November, 2019. The sale will be done by the undersigned through the e-auction platform https://aaa.auctiontiger.net.

Asset	Block	Price	Amount	(In Lakhs)
Land at Thermal Power Plant of Lanco Babandh Power Ltd in Dhenkanal, Odisha. Freehold Land- 598.46 acres Leasehold Land- 299.23 acres	А	91.08 Cr	4.50 Cr	100
Plant and Machinery at Thermal Power Plant of Lanco Babandh Power Ltd in Dhenkanal, Odisha	В	122.21 Cr	6 Cr	100
Plant and Machinery at Thermal Power Plant of Lanco Babandh Power Ltd at Paradip Port	С	52.86 Cr	2.50 Cr	50
Plant and Machinery at Thermal Power Plant of Lanco Babandh Power Ltd at Vishakapatnam Port	ь	27.25 Lakhs	1.30 Lakhs	1
Terms and Condition of the E-auction are as u	nder			

- 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" through approved service provider M/S E-procurement Technologies Limited and comprehensive terms and conditions shall be mandatorily referred to in the Sale Notice and E-Auction Document uploaded at the website of the service provider https://aaa.auctiontiger.net and at the website of the AAA Insolvency Professionals LLP i.e. https://insolvencyandbankruptcy.in. 2. The sale of leasehold land under Block A is subject to the approval of Industrial Development
- Corporation of Odisha. 3. The custody of plant and machinery with respect to Block C and Block D shall only be given to the
- successful bidder after release of assets by the port authorities, for which, proceedings are ongoing before Hon'ble NCLT, Hyderabad Bench. 4. The prospective bidders shall mandatorily conduct proper due diligence for all blocks prior to participation in the E-Auction.
- 5. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.
- 6. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name. 7. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.
- 8. E- auction date & Time: 27.08.2021 at 3.00 pm-5.00 pm (with unlimited extension of 5min)

Sd/-Sanjay Gupta Liquidator

Lanco Babandh Power Limited in Liquidation IBBI Regn. No. IBBI/IPA-001/IP-P00117/2017-18/10252 Address: E-10A, Kailash Colony, Greater Kailash - I, New Delhi 110048 Email ID: assetsale2@aaainsolvency.in; sanjaygupta@aaainsolvency.com Contact No.: 011-46664627; +91 8800865284 (Mr. Puneet/Asif)

www.mpgb.co.in

मध्य प्रदेश ग्रामीण बैंक

Madhya Pradesh Gramin Bank TENDER NOTICE Date: 27.07.2021

Madhya Pradesh Gramin Bank, Head Office, Indore invites sealed tenders on two Bid system for printing of MICR Cheque Book's from IBA approved security forms printers. The Last date will be 10.08.2021 for submitting the tender at our Head Office 204, Second Floor, C-21, Business Park, C-21 Square, Opposite Hotel Redisson Blu, MR-10, Indore (M.P.) 452010. The tender details and tender

documents can be downloaded from our website;

General Manager

S H KELKAR AND COMPANY LIMITED CIN No: L74999MH1955PLC009593

Registered Office: Devkaran Mansion, 36, Mangaldas Road, Mumbai - 400002 Corporate Office: Lal Bahadur Shastri Marg, Mulund (West), Mumbai - 400080 Tel No: +91222164 9163 | Fax No: +91222164 9161 Website: www.keva.co.in | Email Id: investors@keva.co.in

Notice is hereby given that, pursuant to Regulation 29, 33 and 47 of SEBI (Listing

Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of S H Kelkar and Company Limited will be held on Friday, August 06, 2021 to inter alia consider, approve and take on record the unaudited standalone and consolidated financial results for the quarter ended June 30, 2021 subject to a limited review by the Statutory Auditors. For S H Kelkar and Company Limited

Date : July 28, 2021

Place : Mumbai

Place: Kolkata

Date : 27 July, 2021

POONAWALLA FINCORP

POONAWALLA FINCORP LIMITED (FORMERLY, MAGMA FINCORP LIMITED)

CIN: L51504WB1978PLC031813 Regd. Office: "Development House", 24, Park Street, Kolkata - 700 016 Phone: 033-4401 7350

Email id: shabnum.zaman@poonawallafincorp.com Website: www.poonawallafincorp.com

NOTICE

Notice is hereby given that pursuant to Regulation 29 of the Securities and Exchange Board of India (Listing Obligations And Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company will be held on Saturday, 14 August 2021 to inter-alia consider, approve and take on record the Unaudited Financial Results (Standalone as well as Consolidated) for the quarter ended 30 June 2021.

(www.poonawallafincorp.com) and on the Stock Exchange websites (www.nseindia.com and www.bseindia.com)

(Formerly, Magma Fincorp Limited)

CreditAccess™

CREDITACCESS GRAMEEN LIMITED

No. 49, 46" Cross, 8" Block, Jayanagar, Bengaluru - 560070. Tel: +91 80 22637300; Fax: +91 80 26643433 CIN: L51213KA1991PLC053423

Notice of the 30th Annual General Meeting

based on the request from Mr. Paolo Brichetti, the Nomination & Remuneration Committee and Board of Directors of the Company at its meeting held on July 28, 2021, have accepted his proposal to retire by rotation and not seek reappointment as a Director of the Company, on medical grounds, at the upcoming AGM scheduled on Friday, July 30, 2021. Accordingly, the agenda item number 2 in the said AGM Notice dated June 25, 2021, is not

facility or through Insta-poll during the AGM shall not be given effect to and accordingly Mr. Paolo Brichetti will retire as a Director of the Company from the conclusion of the upcoming

For CreditAccess Grameen Limited

Date: July 28, 2021 Head - Compliance, Place: Bengaluru

Legal & Company Secretary

RADICO KHAITAN LIMITED CIN: L26941UP1983PLC027278

Registered Office: Bareilly Road, Rampur - 244 901 (U.P.) Tel. No.: 0595-2350601/2, 2351703 Fax No.: 0595-2350009 Email ID: investor@radico.co.in, Website: www.radicokhaitan.com NOTICE

This notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

The Rules, amongst other matters, contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority.

Adhering to the various requirements set out in the Rules, the Company has, so far, transferred to IEPF Authority, on respective due dates, all shares in respect of which dividend(s), had remained unpaid or unclaimed for a period of seven consecutive years or more. The Company has now, vide its letter dated 16.06.2021, communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF Authority during the financial year 2021-22 for taking

The Company has uploaded full details of such shareholders and shares due for transfer to IEPF Authority on its website at www.radicokhaitan.com . Shareholders are requested to refer to the web-link http:// www.radicokhaitan.com/investorRelations/FY2021/Unclaimed Dividend.aspx to verify the details of unencashed dividends and the shares liable to the transferred to IEPF Authority.

any, can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing new share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of dematerialisation and transfer of shares to IEPF Authority as per the Rules and upon such issue, the original certificate(s) which stands registered in their name will stand automatically cancelled and be deemed nonnegotiable. The shareholders may further note that the details uploaded by the Company on its website shall be deemed to be adequate notice in respect of issue of new certificate(s) by the Company for the purpose of transfer of shares to IEPF

In case of the Company does not receive any communication from the concerned shareholders by 08.10.2021, the Company shall, with a view to complying with the requirements set out in the Rules, dematerialise and transfer the shares to IEPF Authority by way of corporate action by the due date as per procedure stipulated under the Rules.

they may contact KFin Technologies Private Limited, Company's Registrar and Transfer Agents at Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032, Tel.: +91-40-6716517; Fax: +91-40-67161553; Toll Free No.: 1800-3094-001 (From 9.00 a.m. to 5.00) p.m.); email: einward.ris@kfintech.com.

For Radico Khaitan Limited

Dinesh Kumar Gupta

Place: New Delhi VP - Legal & Company Secretary

Date: July 28, 2021

NOTICE OF BOARD MEETING

Deepti Chandratre Company Secretary

The aforesaid details are also hosted on the Company's website

For and on behalf of the Board For Poonawalla Fincorp Limited

> Shabnum Zaman Company Secretary ACS No. 13918

Email: cs@cagrameen.in: Website: www.creditaccessgrameen.in

Update in relation to Agenda Item No. 2 in the Notice is hereby given to the Shareholders of the Company that

relevant. Votes already cast on the said item through remote e-voting

Further, the above change to item number 2 in the AGM Notice will not affect the validity of votes already cast on other agenda

Sd/-M. J. Mahadev Prakash

Radico

(For the attention of Equity Shareholders of the Company) **Sub: Transfer of Equity Shares of the Company to** Investor Education and Protection Fund (IEPF) Authority

notified by Ministry of Corporate Affairs and effective from September 07, 2016, as amended from time to time ("the Rules").

appropriate action.

Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Authority/IEPF Account including all benefits accruing on such shares, if

Authority pursuant to the Rules.

In case the shareholders have any queries on the subject matter and the Rules,

Block Reserve EMD Incremental Value